

High Court for the State of Telangana

ROC No.394/SO/2020

Date : 18/03/2021

Notification

Sub: High Court for the State of Telangana – Continuing the present practice of hearing of cases in the Subordinate Courts in all the Units/Districts in the State including the Courts at Hyderabad (Units of City Civil Court, Metropolitan Sessions Courts, CBI Courts, City Small Causes Courts and Tribunals), and the Courts at Rangareddy headquarters (L.B. Nagar, Malkajigiri and Kukatpally) until further orders–Instructions - Issued.

Ref: 1. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020 as modified on 16.12.2020.
2. High Court's Notification in Roc.No.394/SO/2020, dt.18.02.2021.

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Upon considering the present situation, the High Court has decided to continue the present practice of hearing of cases in the Subordinate Courts in all the Units/Districts in the State including the Courts at Hyderabad (Units of City Civil Court, Metropolitan Sessions Courts, CBI Courts, City Small Causes Courts and Tribunals), and the Courts at Rangareddy headquarters (L.B. Nagar, Malkajigiri and Kukatpally) as notified in the reference 2nd cited, until further orders.


REGISTRAR GENERAL
18/3/2021

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.